

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 354 of 2020

IN THE MATTER OF:

Rajpal Singh Solanki

...Appellant.

Versus

Quazar Infrastructure Pvt. Ltd. & Anr.

...Respondents.

Present:

**For Appellant: Mr. Vipul Ganda, Mr. Ayandeb Mitra,
Ms. Aastha Trivedi, Guresha Bhamra,
Ms. Dipika Ganda, Advocates.**

**For Respondent: Mr. Nakul Mohta, Advocate for R-1.
Mr. Vinod Kr. Chaurasia and Mr. Iswar Mohapatra,
Advocates for R-2, IRP.**

**ORDER
(Virtual Mode)**

05.03.2021 Learned Counsel for Respondent No. 1 submits that he may be given time to file Written-Submissions. Written-Submissions not more than three pages may be filed within two weeks. Parties who have not filed Copies of Judgments on which they want to refer and rely on, may file the same within two weeks, separately.

List the Appeal 'For Admission (After Notice)' Hearing **on 12th April, 2021.**

Interim Directions to continue.

**[Justice A.I.S. Cheema]
Member (Judicial)**

**[Dr. Alok Srivastava]
Member (Technical)**